## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI SPECIAL BENCH

Appeal No. 213/2017

IN THE MATTER OF:

Pr. Commissioner of Income Tax, Delhi-6 ....

Applicant/petitioner

Vs.

Registrar of Companies

(New Ways Steel Pvt. Ltd.)

. Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 19.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:-

Mr. Zoheb Hossain, Advocate Senior

Standing Counsel for Revenu

For the Respondent:-

Mr. Sant Ram Bhati, Advocate Ms. Manoj Kr. Khanna, Advocate

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ORDER

Even on the second call no one appears on behalf of the Income Tax Department. However in the interest of justice a chance is given to the Income Tax Department to pursue their case positively.

Post the matter on 19th March 2018.

(S. K. MOHAPATRA) MEMBER (TECHNICAL) (Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)